

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/MP/2012

Sub: Petition under Sections 62, 79 and 178 of the Electricity Act, 2003 read with Regulation 44 of the CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulations 110,111, 112 and 115 of the CERC (Conduct of Business) Regulations, 1999.

Date of hearing : 30.10.2012

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : M/s Mahaguj Power Limited

Respondents : Mahaarashtra State Power Generation Company Ltd. and others

Parties present : Shri Amit Kapoor, Advocate, MPL
Shri Gautam Shahi, Advocate, MPL
Miss Poonam Verma, Advocate, MPL
Miss Apoorva Mishra, MPL
Shri Malav Deliwala, MGPL

Record of Proceedings

The Commission observed that the Mahaguj Collieries Ltd. vide its letter 29.10.2012 has sought adjournment of the hearing of the petition by six months in order to enable it to file its reply after getting clearance from the Ministry of Coal regarding utilization of washery rejects from the Machhakata Coal Blocks.

2. Learned counsel for petitioner opposed the prayer for grant of time made by the Mahaguj Collieries Ltd. Learned counsel submitted that requisite information called vide Record of Proceedings dated 28.8.2012 has already been filed and requested the Commission to dispose of the petition on merit.

3. After hearing the learned counsel, Commission reserved the order.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)